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By E-Mail/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2019/5949 IA

From :- Shri Kaushik Kumar Sharma  
Jt. Registrar (Vigilance)  
Gauhati High Court  
Guwahati.

To,  
The District & Sessions Judge  
Karimganj

Dated Guwahati, the 1<sup>st</sup> October, 2019.

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. JKD/LTC/2019/5243-44 dated 24.09.2019.

Sir,

With reference to the above, I am directed to inform you that Shri Abdul Kader, Civil Judge & Asstt. Sessions Judge, Karimganj has been allowed to avail LTC for the current block period 2018-2021 w.e.f. 05.10.2019 to 18.10.2019, to visit Chennai along with his wife Dr. Taznara Khan and minor son Shri A.K. Liam, by the shortest possible route, as per existing Rules.

Shri Kader may be informed accordingly.

Yours faithfully,

sdt-

5953 **JT. REGISTRAR (VIGILANCE)**

Memo NO. HC.VII-03/2019/5950- IA. dated 1.10.19

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Abdul Kader, Civil Judge & Asstt. Sessions Judge, Karimganj for information with his Memo No. CJ & ASJ(K)/2019/423 dt. 23.09.2019
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The System Analyst, Gauhati High Court, Guwahati for information and necessary action.

  
01/10/19  
**JT. REGISTRAR (VIGILANCE)**

Pw